



2026:AHC:27554

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1861 of 2026

Manbodh Kumar Alias Man Bodh Singh

.....Petitioner(s)

Versus

Director General Of Police And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Raj Kumar Singh, Rajat Aren, Ujjwal Verma
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rajat Aren, learned counsel for the petitioner and Sri Jitendra Prasad, learned Standing Counsel, who appears for State-respondents.

2. Instructions have been supplied by Sri Jitendra Prasad, learned Standing Counsel, submits that he is well equipped with the instructions and the instructions are self-sufficient for disposal of the writ petition and he does not propose to file any further affidavit and the petition be decided on the basis of the documents available on record, thus with the consent of the parties, writ petition is being decided at the fresh stage.

3. The case of the writ petitioner is that he was appointed on the post of Cook in PAC on 28.02.1995, the writ petitioner preferred an application seeking voluntary retirement w.e.f. 30.09.2024 thereafter the application came to be considered and was allowed in favour of the writ petitioner voluntary retirement from him 31.10.2024. The last pay drawn to the writ petitioner was getting Rs. 69,716/- and on 05.12.2024, the writ petitioner was also extended GPF amount of Rs. 5,66,759/-. The grievance of the writ petitioner is that the alleged Sunita Devi @ Girja Devi is creating all sorts of obstructions for payment of pensionary benefits and other benefits, she is not legally wedded wife as there happened to be in Case No. 377 of 2020, under Section 125 of Cr.P.C. and further dated 28.07.2025 whereby the maintenance claims set up by the complainant has not been negated.

4. Prayer in the present petition is for according pensionary benefits and other benefits which the all benefits are entitled to post retirement.

5. Post passing of the order, today instructions have been forwarded under the signature of Commandant, 4th Battalion, PAC, Prayagraj, dated 15.10.2025 which is taken on record and marked as Appendix A.

6. Learned Standing Counsel submits that the claim is under consideration and pensionary benefits can only be denied subject to embargoes in that regard. He submits that the claim of the writ petitioner needs adjudication at the first instance by the third respondent, Commandant, 4th Battalion, PAC, Prayagraj.

7. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.

8. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition along with orders which the writ petitioner claims to be in his favour against the complainant by 27.02.2026 before the third respondent, who shall proceed to decide the claim of the petitioner strictly in accordance with law within a period of one month from the date of presentation of the certified copy of the order. In case the third respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same. In case, the authority which is to decide the claim is of the opinion that there are certain inputs are also required from the writ petitioner then they should be communicated to the writ petitioner.

9. With the aforesaid observation, the writ petition is **disposed off**.

10. Instructions filed today are taken on record as marked as appendix A.

February 9, 2026
Ashu

(Vikas Budhwar,J.)